

DRAFT LETTER OF OFFER

THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

This Letter of offer (LOO) is sent to you as shareholder(s) of BAGADIA COLOURCHEM LIMITED. If you require any clarification about the action to be taken, you may please consult your stock broker or investment consultant or the Manager to the Offer or the Registrar to the Offer. In case you have recently sold your equity shares in BAGADIA COLOURCHEM LIMITED, please hand over this Letter of Offer and the accompanying Form of Acceptance cum Acknowledgement (“Acceptance Form”) and Transfer Deed(s) to the Member of Stock Exchange through whom the said sale was effected.

OPEN OFFER (“Offer”)

BY

MS. NAMRATA JAIN (Acquirer - 1)

Address : 1605, 16th Floor, Inder Tower, Gokhale Road (South), Dadar (W), Mumbai-400028

Tel No. : +91 24316201/02, Email: openoffer18@gmail.com

MS. PRACHI JAIN (Acquirer - 2)

Address : 1602, A-wing, Chaitanya Tower, Appasaheb Marathe Marg, Prabhadevi, Mumbai-400025

Tel No. : +91 24316201/02, Email: prachi@pridelifestyles.com

SURESHCHAND CHHOTELAL JAIN (HUF) (Acquirer - 3)

Address : 601, Orbit Plaza, New Prabhadevi Road, Prabhadevi, Mumbai-400025

Tel No. : +9122 24316201/02, Email: scjain999@gmail.com

TO ACQUIRE

upto 9,59,400 (Nine Lakhs Fifty Nine Thousand and Four hundred) equity shares of Rs. 10/- each at an Offer Price of Rs. 11.10/- (Rupees Eleven and Ten Paise Only) (price determined in terms of Regulation 8(2)) per equity share of Rs 10/- each payable in cash, representing 26.00% of the total paid up equity share capital/ voting capital

Pursuant to Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereof

OF

BAGADIA COLOURCHEM LIMITED

(CIN: L24221MH1985PLC205386)

Registered Office: 502, Shaniya Enclave, 5th Floor, V. P. Road, Vile Parle (West), Mumbai– 400 056;

Tel No.: +91 22 26111982; **Email Id:** bagadiacolourchem@rediffmail.com

ATTENTION:

1. This Offer is being made by the Acquirers pursuant to Regulations 3(1) and 4 of the SEBI (SAST) Regulations.
2. As on date of this DLOO, this offer is not subject to receipt of any other statutory approvals.. However, it will be subject to all statutory approvals that may become applicable at a later date as mentioned in Point 7.14.
3. This Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI (SAST) Regulations and is not a competing offer in terms of the Regulation 20 of SEBI (SAST) Regulations.
4. Upward revision/withdrawal, if any, of the Offer would be informed by way of a Public Announcement in the same newspapers where the original Detailed Public Statement has appeared. Acquirers are permitted to revise the Offer Size and/or Offer Price upwards only at any time prior to the commencement of the last three working days before the commencement of the Tendering Period *i.e.* Tuesday, March 20, 2018. The same price will be payable by the Acquirers for all the shares tendered any time during the Tendering Period.
5. **There has been no competing offer as on the date of this Draft Letter of Offer.**
6. **If there is competing offer, the public offer under all the subsisting bids open and close on the same date.**
7. **A copy of Public Announcement (“PA”), Detailed Public Statement (“DPS”) and this Letter of Offer (LOO) along with Form of Acceptance cum Acknowledgement is also available on SEBI website: www.sebi.gov.in**

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
 <p>Chartered Capital and Investment Limited 418-C, "215 ATRIUM", Andheri Kurla Road, Andheri (East), Mumbai-400 093 Tel No.: 022-6692 4111; Fax No.: 022-6692 6222 Email: mumbai@charteredcapital.net, website: www.charteredcapital.net Contact Person: Mr. Amitkumar Gattani SEBI Registration No. : INM000004018 Validity Period : Permanent CIN No.: L45201GJ1986PLC008577</p>	<p>Satellite Corporate Services Pvt. Ltd. Unit No. 49, 2nd Floor, Bldg No.13 A-B, New Samitha Commercial Co-operative Society Ltd, Off Kurla Road, MTNL Lane, Sakinaka, Mumbai – 400072 Tel No.: +91-22-28520461/62; Fax No.: +91-22-28511809 Email: service@satellitecorporate.com, Website: www.satellitecorporate.com Contact Person: Mr. Michael Monteiro SEBI Registration No. : INR000003639 Validity Period : Permanent CIN No.: U65990MH1994PTC077057</p>

SCHEDULE OF THE MAJOR ACTIVITIES OF THE OFFER

Sr. No.	Activity	Day and Date
1.	Date of Public Announcement (PA)	Monday, January 29, 2018
2.	Date of publication of the Detailed Public Statement (DPS)	Monday, February 05, 2018
3.	Last date for a competing offer	Wednesday, February 28, 2018
4.	Identified Date*	Monday, March 12, 2018
5.	Date by which Letter of offer (LOO) will be dispatched to the Shareholders	Monday, March 19, 2018
6.	Last date for upward revision of Offer Price and/or Offer Size	Tuesday, March 20, 2018
7.	Last date by which Board of Director of the Target Company shall give its recommendation	Thursday, March 22, 2018
8.	Offer Opening Public Announcement	Friday, March 23, 2018
9.	Date of commencement of Tendering Period (Offer Opening Date)	Monday, March 26, 2018
10.	Date of Closing of Tendering Period (Offer Closing Date)	Tuesday, April 10, 2018
11.	Date by which all requirements including payment of consideration would be completed	Tuesday, April 24, 2018

* Date falling on the 10th Working Day prior to the commencement of the Tendering Period, for the purposes of determining the Shareholders to whom the Letter of Offer shall be sent.

RISK FACTORS

i. Risk in association with the Transaction and Offer

- To the best of knowledge of the Acquirers, no other statutory approvals are required however; it will be subject to all statutory approvals that may become applicable at a later date. The Acquirers reserve the right to withdraw the Offer in accordance with Regulation 23 (1) (a) of the SEBI (SAST) Regulations in the event the requisite statutory approvals for the purpose of this Offer or those that may be necessary at a later date are refused.
- In the event that (a) the regulatory approvals are not received in a timely manner; or (b) there is any litigation to stay the offer; or (c) SEBI instructs the Acquirers not to proceed with the offer, then the Offer proceeds may be delayed beyond the schedule of activities indicated in this Draft Letter of Offer. Consequently, the payment of consideration to the public shareholders of BCL, whose shares have been accepted in the offer as well as the return of shares not accepted by the Acquirers, may be delayed. The tendered equity shares and documents will be held by the Registrar to the Offer, until such time as the process of acceptance of such equity shares and the payment of consideration thereto is completed.
- In case of delay in receipt of any statutory approval, SEBI has the power to grant extension of time to Acquirers for payment of consideration to the public shareholders of the Target Company who have accepted the Offer within such period, subject to Acquirers agreeing to pay interest for the delayed period if directed by SEBI in terms of Regulation 18(11) of the SEBI (SAST) Regulations.
- The equity shares tendered in the Offer will be held in trust in the pool account of the broker / in trust by the Clearing Corporation / Registrar to the Offer until the completion of the Offer (in accordance with the Regulations and other applicable laws, rules and regulations), and the shareholders will not be able to trade, sell, transfer, exchange or otherwise dispose of such equity shares until the completion of the Offer or withdrawal of the Offer in accordance with Regulation 23(1) of the SEBI (SAST) Regulations. During such period there may be fluctuations in the market price of the equity shares. Accordingly, the Acquirers do not make any assurance with respect to the market price of the equity shares at any time, whether during or upon or after the completion of the Offer, and disclaim any responsibility or obligation of any kind (except as required by applicable law) with respect to any decision by any shareholder on whether to participate or not to participate in the Offer.
- Shareholders should note that the Shareholders who tender the Equity Shares in acceptance of the Offer shall not be entitled to withdraw such acceptances during the Tendering Period even if the acceptance of shares under the offer and dispatch of consideration gets delayed.
- In the event of over-subscription to the offer, the acceptance will be on a proportionate basis and hence there is no certainty that all the shares tendered by the shareholders in the Offer will be accepted.
- The Acquirers and the Manager to the Offer accept no responsibility for statements made otherwise than in the Public Announcement, DPS or this Draft Letter of Offer or in the advertisements or other materials issued by, or at the instance of the Acquirers and the Manager to the Offer, and anyone placing reliance on any other source of information (not released by the Acquirers), would be doing so at his/her/their own risk.
- This Draft Letter of Offer has not been filed, registered or approved in any jurisdiction outside India. Recipients of this Draft Letter of Offer residing in jurisdictions outside India should inform themselves of and observe any applicable legal requirements. This Offer is not directed towards any person or entity in any jurisdiction or country where the same would be contrary to the applicable laws or regulations or would subject the Acquirers or the Manager to the Offer to any new or additional registration requirements.
- The Eligible Shareholders are advised to consult their respective tax advisors for assessing the tax liability pursuant to this Offer, and the appropriate course of action that they should take. The Acquirers do not accept any responsibility for the accuracy or otherwise of the tax provisions set forth in this Draft Letter of Offer.
- This Offer is subject to completion risks as would be applicable to similar transactions

ii. Risk in association with the Acquirers

- **The Acquirers makes no assurance with respect to financial performance of the Target Company.**
- **The Acquirers makes no assurance with respect to its investment/divestment decisions relating to its proposed shareholding in the Target Company.**
- **The Acquirers makes no assurance of market price of shares of the Target Company during or after the offer**
- **The Acquirers and the Manager to the Offer accept no responsibility for statements made otherwise than in the Draft Letter of Offer (DLOO) / Detailed Public Statement (DPS) / Public Announcement (PA) and anyone placing reliance on any other sources of information (not released by the Acquirers) would be doing so at his / her / its own risk**
- **The Acquirers does not accept the responsibility with respect to the information contained in PA or DPS or DLOO that pertains to the Target Company and has been compiled from publicly available resources**

The risk factors set forth above, pertain to the offer and not in relation to the present or future business or operations of BCL or any other related matters, and are neither exhaustive nor intended to constitute a complete analysis of the risk involved in participation or otherwise by a shareholder in the offer. Shareholders of BCL are advised to consult their stockbrokers or investment consultants, if any for further risk with respect to their participation in the offer. Each Shareholder of the Target Company is hereby advised to consult with legal, financial, tax, investment or other advisors and consultants of their choice, if any, for further risks with respect to each such Shareholder's participation in the Offer and related transfer of Equity Shares of the Target Company to the Acquirers.

CURRENCY OF PRESENTATION

In this Draft Letter of Offer, all references to “**Rupees**”, “**Rs.**”, “**₹**” or “**INR**” are to Indian Rupees, the official currency of the Republic of India. In this Letter of Offer, any discrepancy in any table between the total and sums of amounts listed are due to rounding off and/or regrouping.

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1. DEFINITIONS/ABBREVIATIONS

Sr. No	Term	Definition/Abbreviation
1.	Acquirers	Ms. Namrata Jain, Ms. Prachi Jain and Sureshchand Chhotelal Jain (HUF)
2.	Book Value Per Share	[Equity Capital + Free Reserve (excluding Revaluation Reserve)-Debit balance in Profit & Loss A/c – Misc expenditure not written off] / No. of Equity Shares
3.	BSE	BSE Limited
4.	CDSL	Central Depository Services (India) Limited
5.	Closure of the Tendering Period	Tuesday, April 10, 2018
6.	DIN	Director Identification Number
7.	Depositories	CDSL and NSDL
8.	DLOO	Draft Letter of Offer filed with SEBI on Monday, February 12, 2018
9.	DPS or Detailed Public Statement	Detailed Public Statement appeared in the newspapers on Monday, February 05, 2018
10.	Earnings Per Share / EPS	Profit After Tax available to Equity Shareholders / Weighted Average No. of Equity Shares
11.	Eligible Shareholders	All Equity Shareholders other than the Parties to the SPA and persons deemed to be acting in concert with them
12.	Equity Capital/Equity Share Capital	Fully paid up Equity shares/Voting Rights of Rs. 10/- each of Target Company
13.	FEMA	Foreign Exchange Management Act, 1999, as amended
14.	FII	Foreign Institutional Investor(s), as defined under Section 115AD of the Income Tax Act, which includes sub-accounts of FIIs and if any Foreign Institutional Investor(s) have been reorganized as FPIs, such FPIs

15.	FPI	Foreign portfolio investors as defined under the Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2014 and includes a person who has been registered under these regulations. Any foreign institutional investor or qualified foreign investor who holds a valid certificate of registration is deemed to be a foreign portfolio investor till the expiry of the block of three years for which fees have been paid as per the Securities and Exchange Board of India (Foreign Institutional Investors) Regulations, 1995
16.	Form of Acceptance or FOA	Form of Acceptance - cum - Acknowledgement
17.	Identified Date	Monday, March 12, 2018
18.	Insider Trading Regulations	SEBI (Prohibition of Insider Trading) Regulations, 1992/2015 and subsequent amendments thereof
19.	Listing Regulations	SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and subsequent amendments thereto
20.	LOO or Letter of offer	The Letter of Offer dated [●], including the Form of Acceptance-cum-Acknowledgement
21.	Manager to the Offer / Manager/ Merchant Banker/ CCIL	Chartered Capital and Investment Limited
22.	Networth	Equity Capital + Free Reserve (excluding Revaluation Reserve) – Debit balance in Profit & Loss A/c – Misc expenditure not written off
23.	NSDL	National Securities Depository Limited
24.	Offer or The Offer or Open Offer	To acquire upto 9,59,400 (Nine Lakhs Fifty Nine Thousand and Four Hundred)) equity shares of Rs. 10/- each at an Offer Price of Rs. 11.10/- (Rupees Eleven and Ten paise Only) (price determined in terms of Regulation 8(2)) per equity share of Rs. 10/- each payable in cash, representing 26.00% of the total paid up equity share capital/ voting capital
25.	Offer Period	Period between the date of Public Announcement and the date on which payment of consideration to the Shareholders who have accepted the open offer, or the date on which the Offer is withdrawn, as the case may be.
26.	Offer Price	Rs.11.10/- per equity share of Rs. 10/- each of the Target Company payable in cash
27.	Offer Size	9,59,400 Equity Shares constituting 26.00% of the Share Capital as of the tenth (10th) Working Day from the closure of the Tendering Period at a price of Rs. 11.10 (Rupees Eleven and Ten Paise only) per Equity Share, aggregating to Rs.1,06,49,340/- (Rupees One Crore Six Lakhs Forty Nine Thousand Three Hundred and Forty Only).
28.	PAC	Persons Acting in Concert.
29.	PAN	Permanent Account Number
30.	Public Announcement or “PA”	Public Announcement of the Open Offer by the Acquirers, made as per SEBI (SAST) Regulations and sent on Monday, January 29, 2018 by Merchant Banker on behalf of Acquirers to BSE Limited (“BSE”), Target Company at its Registered Office and to Securities and Exchange Board of India (“SEBI”).
31.	RBI	Reserve Bank of India
32.	Registrar or Registrar to the Offer	Satellite Corporate Services Pvt. Ltd.
33.	Return on Net worth	(Profit after Tax available for Equity Shareholders) / (Equity Capital

		+ Free Reserves excluding Revaluation reserve – Debit balance in Profit & Loss A/c – Misc expenditure not written off)
34.	Rs/ Rupee/INR/₹	Indian Rupee
35.	SEBI	Securities and Exchange Board of India
36.	SEBI (SAST) Regulations, 2011 / Takeover Regulation/ SEBI (SAST) Regulations	Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereof
37.	SEBI Act	Securities and Exchange Board of India Act, 1992
38.	SEBI (ICDR) Regulations	Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2009 and subsequent amendment thereto
39.	SCRR	Securities Contract (Regulation) Rules, 1957 and subsequent amendments thereto
40.	Sellers	Parties to SPA who are selling the shares under SPA and are as mentioned under table on Point 3.1.2 as Sellers.
41.	Sellers's Equity Shares	17,53,652 (Seventeen Lakhs Fifty Three Thousand Six Hundred and Fifty Two Only) equity shares of Rs.10/- each, which represents 47.524% of Target Company to be sold under SPA by Sellers.
42.	SPA	Share Purchase Agreement dated Monday, January 29, 2018 to acquire 17,53,652 equity shares of Rs. 10/- each representing 47.524% of the total paid up equity share capital / voting right of the Target Company and to acquire management control of Target Company entered into by the Acquirers and the Sellers
43.	Target Company/BCL	Bagadia Colourchem Limited
44.	Tendering Period	Period commencing from Monday, March 26, 2018 and closing on Tuesday, April 10, 2018 (both days inclusive)
45.	Working Days	A working day of SEBI

Note: All terms beginning with a capital letter used in this Draft Letter of Offer, and not specifically defined herein, shall have the same meanings as described to them in the SEBI (SAST) Regulations.

2. DISCLAIMER CLAUSE

IT IS TO BE DISTINCTLY UNDERSTOOD THAT FILING OF DRAFT LETTER OF OFFER WITH SEBI SHOULD NOT IN ANY WAY BE DEEMED OR CONSTRUED THAT THE SAME HAS BEEN CLEARED, VETTED OR APPROVED BY SEBI. THE DRAFT LETTER OF OFFER HAS BEEN SUBMITTED TO SEBI FOR A LIMITED PURPOSE OF OVERSEEING WHETHER THE DISCLOSURES CONTAINED THEREIN ARE GENERALLY ADEQUATE AND ARE IN CONFORMITY WITH THE REGULATIONS. THIS REQUIREMENT IS TO FACILITATE THE SHAREHOLDERS OF BAGADIA COLOURCHEMLIMITED TO TAKE AN INFORMED DECISION WITH REGARD TO THE OFFER. SEBI DOES NOT TAKE ANY RESPONSIBILITY EITHER FOR FINANCIAL SOUNDNESS OF THE ACQUIRERS, PERSONS ACTING IN CONCERT OR THE COMPANY WHOSE SHARES/CONTROL ARE PROPOSED TO BE ACQUIRED OR FOR THE CORRECTNESS OF THE STATEMENTS MADE OR OPINIONS EXPRESSED IN THE LETTER OF OFFER. IT SHOULD ALSO BE CLEARLY UNDERSTOOD THAT WHILE ACQUIRERS ARE PRIMARILY RESPONSIBLE FOR THE CORRECTNESS, ADEQUACY AND DISCLOSURE OF ALL RELEVANT INFORMATION IN THIS LETTER OF OFFER, THE MERCHANT BANKER IS EXPECTED TO EXERCISE DUE DILIGENCE TO ENSURE THAT ACQUIRERS DULY DISCHARGES ITS RESPONSIBILITY ADEQUATELY. IN THIS BEHALF AND TOWARDS THIS PURPOSE, THE MERCHANT BANKER, CHARTERED CAPITAL AND INVESTMENT LIMITED HAS SUBMITTED A DUE DILIGENCE CERTIFICATE DATED MONDAY, FEBRUARY 12, 2018 TO SEBI IN ACCORDANCE WITH THE SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDEMENTS THEREOF. THE FILING

OF THE LETTER OF OFFER DOES NOT, HOWEVER, ABSOLVE THE ACQUIRERS FROM THE REQUIREMENT OF OBTAINING SUCH STATUTORY CLEARANCES AS MAY BE REQUIRED FOR THE PURPOSE OF THE OFFER.

3. DETAILS OF THE OFFER

3.1 Background of the Offer

3.1.1 This Open Offer is being made by the Acquirers to the equity shareholders of Bagadia Colourchem Limited in compliance with Regulations 3(1) and 4 of SEBI (SAST) Regulations for substantial acquisition of equity shares/ voting rights, accompanied with a change in management control of the Target Company. Acquirers are person acting in concerts with each other for this Offer and are not related to each other.

3.1.2 The Acquirers had entered into a Share Purchase Agreement (“SPA”) with Sellers on Monday, January 29, 2018 whereas the Acquirers agrees to acquire 17,53,652 equity shares of Rs. 10/- each of BCL, representing 47.524% of the total paid-up Equity Share Capital / Voting Capital of Target Company at a price of Rs. 11.00/- (Rupees Eleven Only) per equity share of Rs. 10/- each (Negotiated Price) for a total consideration of Rs. 1,92,90,172/- (Rupees One Crore Ninety Two Lakhs Ninety Thousand One Hundred and Seventy Two Only) payable in cash, subject to the terms and conditions as contained in the SPA.. The Sellers are Promoters/ Promoter Group of the Target Company and also are in management control of Target Company. The details of Sellers are as under:

Sr. No	Name of the Sellers	Residential Address	No. of Shares held in BCL	% of Share Capital
1.	Mr. Sushil Natwarlal Bagadia	401, 4 th Floor, Gayatri Building, N. S. Road No.5, JVPD Scheme, Vile Parle (W), Mumbai-400056.	9,57,452	25.947
2.	Mr. Natwarlal Radheshyam Bagadia	401, 4 th Floor, Gayatri Building, N. S. Road No.5, JVPD Scheme, Vile Parle (W), Mumbai-400056	61,300	1.661
3.	Mrs. Sangeeta Sushil Bagadia	401, 4 th Floor, Gayatri Building, N. S. Road No.5, JVPD Scheme, Vile Parle (W), Mumbai-400056.	7,34,900	19.916
	Total		17,53,652	47.524

3.1.3 Other than Proposed Acquisition through SPA with sellers as mentioned in point 3.1.2 above and Except Sureshchand Chhotelal Jain (HUF), one of the Acquirers, holding 35,000 equity shares in the Target Company (representing 0.949% of the paid up voting equity capital of the Target Company) no other Acquirers are holding any equity shares in the target company.

3.1.4 A summary of the salient features of the SPA, which are all subject to detailed terms in the SPA, include the following:

- (i) There is no non-compete fees separately payable to the Sellers.
- (ii) The SPA may be terminated upon the occurrence of any of the following events each of which events are outside the control of the Acquirers as detailed in SPA.
 - a. The Parties hereto agree that if they fail to comply with the provisions of the SEBI (SAST) Regulations, the SPA shall not be acted upon by the Acquirers and/or Sellers.

- b. If the Acquirers do not complete all the formalities under SEBI (SAST) Regulations and transfer the shares in its own name within a period of one year from the date of the SPA, then the agreement is not binding on Existing Promoters. However, in such case, the period of the SPA may be extended for the period of one year with the mutual consent of the parties.
- 3.1.5 By the above proposed acquisition pursuant to SPA which resulted in triggering of Regulations, the Acquirers will be holding substantial stake and will be in control of the Target Company.
- 3.1.6 This Offer is being made by the Acquirers in compliance with Regulations 3(1) and 4 read with other applicable provisions of SEBI (SAST) Regulations.
- 3.1.7 This Offer is not as a result of global acquisition resulting in indirect acquisition of the Target Company.
- 3.1.8 The Acquirers has not been prohibited by SEBI from dealing in securities, in terms of direction u/s 11B of the SEBI Act or under any of the Regulations made under the SEBI Act.
- 3.1.9 No other consideration/compensation, in cash or kind, whether directly or indirectly, is being given to the Sellers apart from the consideration as stated in Point 3.1.2 above.
- 3.1.10 As per Regulations 26(6) and 26(7) of SEBI (SAST) Regulations, the Board of Directors of the Target Company will constitute a committee of independent directors who would provide its written reasoned recommendation on the Offer to the Shareholders of the Target Company and such recommendations shall be published at least two working days before the commencement of the Tendering Period in the same newspaper where the DPS of the Offer was published.

3.2 Details of the proposed Offer

- 3.2.1 The Acquirers have made DPS in the following newspapers, namely i) **Business Standard (English)** (all editions), (ii) **Business Standard (Hindi)** (all editions) and (iii) **Mumbai Lakshadeep (Marathi) Maharashtra**, which appeared on Monday, February 05, 2018. The PA and the DPS are also available on the SEBI website at www.sebi.gov.in
- 3.2.2 Acquirers are making this Open Offer in terms of Regulations 3(1) and 4 of SEBI (SAST) Regulations to acquire upto 9,59,400 (Nine Lakhs Fifty Nine thousand and Four hundred) equity shares of Rs. 10/- each representing 26.00% of the total equity share capital / voting capital subject to the terms and conditions set out in DPS and this DLOO, at a price of Rs. 11.10/- each (Rupees Eleven and Ten Paise Only) payable in cash. These equity shares which are to be acquired by the Acquirers should be free from liens, charges and encumbrances of any kind whatsoever.
- 3.2.3 This offer is not subject to receipt of any statutory approvals. However it will be subject to all statutory approvals that may become applicable at a later date as mentioned in Point 7.14 of this Draft Letter of Offer.
- 3.2.4 As of the date of this Draft Letter of Offer, there is neither partly paid-up shares in the Target Company nor outstanding convertible instruments (warrants/fully convertible debentures/partially convertible debentures) issued by the Target Company.
- 3.2.5 This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.
- 3.2.6 This Offer is not subject to any minimum level of acceptance. Further there is no differential pricing for this Offer.
- 3.2.7 The Acquirers has not acquired any equity shares of the Target Company after the date of Public Announcement *i.e.* Monday, January 29, 2018, till the date of this Draft Letter of Offer.
- 3.2.8 The Equity Shares of the Target Company is listed at BSE. As per Regulation 38 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (“Listing Regulations”) read with Rule 19A of the Securities Contract (Regulation) Rules, 1957, as amended (“SCRR”), the Target Company is

required to maintain at least 25% public shareholding, on a continuous basis for listing. If, pursuant to this Offer and upon transfer of shares under SPA, the public shareholding in the Target Company reduces below the minimum level required as per the listing agreement entered into by the Target Company with BSE read with Rule 19A of the SCRR, the Acquirers hereby undertake that their shareholding in the Target Company will be reduced, within the time period specified in the SCRR, such that the Target Company complies with the required minimum level of public shareholding.

3.2.9 Further, the Acquirers shall not be eligible to make a voluntary delisting offer under the SEBI (Delisting of Equity Shares) Regulations, 2009, unless a period of twelve months have elapsed from the date of completion of the offer period as per regulation 7(5) of the SEBI (SAST) Regulations, 2011.

3.3 Object of the Acquisition/Offer

3.3.1 The object and purpose of the Acquirers are to achieve substantial acquisition of equity shares/ voting capital and obtain control over the Target Company by (a) acquisition of the equity shares held by the Current Promoters of the Target Company through SPA; and (b) acquisition of equity shares through open offer made under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011.

3.3.2 The Acquirers will continue with the existing line of business of the Target Company and any subsequent change in the line of activity shall be effected after taking the necessary approvals. However, depending on the requirements and expediency of the business situation and subject to the applicable laws, rules and regulations, the Board of Directors of BCL will take appropriate business decisions from time to time in order to improve the performance of the Target Company.

3.3.3 The Acquirers may in future streamline/ restructure its holding in the Target Company and/or the operations, assets, liabilities and/or business of the Target Company, through arrangements, reconstructions, restructurings, mergers, demerger, sale of assets or undertakings and/or renegotiation or termination of existing contractual /operating arrangements, at a later date. Such decisions will be taken in accordance with procedures set out by applicable law and pursuant to business requirements and in line with opportunities or changes in the economic scenario, from time to time and with approval of Board of Directors.

3.3.4 In terms of Regulation 25 (2) of SEBI (SAST) Regulations, as on date of this DPS, the Acquirers do not have any plans to dispose of or otherwise encumber any assets of the Target Company in the next Two years, except (i) in the ordinary course of business and (ii) with the prior approval of the shareholders. Further, subject to the requisite approvals, the Acquirers may evaluate options regarding disposal of any surplus assets.

4. BACKGROUND OF THE ACQUIRERS

4.1 Ms. Namrata Jain

4.1.1 Ms. Namrata Jain, D/o. Mr. Ramesh Kumar Singhai, aged 37 years is an Indian Resident residing at 1605, 16th Floor, Inder Tower, Gokhale Road (South), Dadar (W), Mumbai-400028.

4.1.2 She has done B.A.LL.B (Hons.) from National Law Institute University, Bhopal and has an experience of 12 years in legal law and she does not belong to any group.

4.1.3 CA C. M. LOPEZ (Membership No. 17503), Chartered Accountants, having his office at R. No. 54, 4th Floor, Sadhvi Savitribai Phule Bldg., Meherpada Compound, N. M. Joshi Marg, Byculla (West), Mumbai – 400 027

has certified and confirmed that the Net Worth of Ms. Namrata Jain as on December 31, 2017 is Rs. 1,21,61,470/- (Rupees One Crore Twenty One Lakhs Sixty One Thousand Four Hundred and Seventy only).

4.1.4 As on the date of this DLOO, she does not hold any position on the Board of Directors of any Listed Company and is not whole time director (s) in any Listed/unlisted Company.

4.2 **Ms. Prachi Jain**

4.2.1 Ms. Prachi Jain, D/o. Mr. Dhannalal P. Jain, aged 23 years is an Indian Resident residing at 1602, A-wing, Chaitanya Tower, Appasaheb Marathe Marg, Prabhadevi, Mumbai-400025.

4.2.2 She has done Bachelor of Science with Honours in Management and Master of Science in Entrepreneurship, Innovation & Management from The University of Nottingham UK and has an experience of 1 year in Business Development, Sales and Marketing and she does not belong to any Group.

4.2.3 CA C. M. LOPEZ (Membership No. 17503), Chartered Accountants, having his office at R. No. 54, 4th Floor, Sadhvi Savitribai Phule Bldg., Meherpada Compound, N. M. Joshi Marg, Byculla (West), Mumbai – 400 027 has certified and confirmed that the Net Worth of Ms. Prachi Jain as on December 31, 2017 is Rs. 3,93,00,262/- (Rupees Three Crore Ninety Three Lakhs Two Hundred and Sixty Two only).

4.2.4 As on the date of this DLOO, she does not hold any position on the Board of Directors of any Listed Company and is not whole time director (s) in any Listed/unlisted Company.

4.3 **Sureshchand Chhotelal Jain (HUF)**

4.3.1 Sureshchand Chhotelal Jain (HUF) is Hindu Undivided Family and incorporated on January 01, 1975 having address at 601, Orbit Plaza, New Prabhadevi Road, Prabhadevi, Mumbai-400025. Mr. Sureshchand Chhotelal Jain is the karta of Sureshchand Chhotelal Jain (HUF).

4.3.2 Sureshchand Chhotelal Jain (HUF) does not belong to any Group.

4.3.3 Sureshchand Chhotelal Jain (HUF) is holding 35,000 equity shares in the Target Company (representing 0.949% of the paid up and voting equity capital of the Target Company).

4.3.4 CA C. M. LOPEZ (Membership No. 17503), Chartered Accountants, having his office at R. No. 54, 4th Floor, Sadhvi Savitribai Phule Bldg., Meherpada Compound, N. M. Joshi Marg, Byculla (West), Mumbai – 400 027 has certified and confirmed that the Net Worth of Sureshchand Chhotelal Jain (HUF) as on December 31, 2017 is Rs. 1,36,35,934/- (Rupees One Crore Thirty Six Lakhs Thirty Five Thousand Nine Hundred and Thirty Four only).

4.4 Acquirers are person acting in concert with each other for this Offer and are not related to each other. Sureshchand Chhotelal Jain (HUF) will not acquire any equity shares under this offer and the entire equity shares to be accepted under this offer will be acquired by Acquirer -1 and Acquirer - 2 and no other persons propose to participate in the acquisition.

5. BACKGROUND OF THE TARGET COMPANY- BAGADIA COLOURCHEM LIMITED

- 5.1 Bagadia Colourchem Limited was originally incorporated as a Bagadia Engineering Private Limited vide Certificate of Incorporation dated April 27, 1985 issued by Registrar of Companies, Bombay, Maharashtra. The name of the Company was changed to Bagadia Colourchem Private Limited from Bagadia Engineering Private Limited vide fresh Certificate of Incorporation dated December 27, 1991 issued by Registrar of Companies, Bombay, Maharashtra. The Company was then converted into Public Limited Company and its name was changed to Bagadia Colurchem Limited on August 13, 1994.
- 5.2 Presently, the registered office of the Target Company is situated at 502, Shaniya Enclave, 5th Floor, V. P. Road, Vile Parle (W) Mumbai-400056. The Corporate Identity Number of the Target Company is L24221MH1985PLC205386..
- 5.3 The Target Company was engaged in the business of manufacturing of dye, intermediates. However, the surplus funds in the Company are lying under liquid assets.
- 5.4 The total Issued, Subscribed and Paid-up Equity Share Capital of the Target Company is Rs. 3,69,00,000/- (Rupees Three Crore and Sixty Nine Lakhs Only) comprising of 36,90,000 equity shares of Rs. 10/- each fully paid up. There are no outstanding warrants/ convertible securities or partly paid-up shares in the Target Company.
- 5.5 The share capital structure of the Target Company is as follows:

Paid up Equity Shares of BCL	No. of equity shares/ voting rights	% of equity shares/ voting rights
Fully paid-up equity shares	36,90,000	100
Partly paid-up equity shares	Nil	Nil
Total paid-up equity shares	36,90,000	100
Total voting rights	36,90,000	100

- 5.6 The equity shares (ISIN: INE365H01014) of the Target Company is presently listed at BSE Limited (“BSE”). (Scrip Code:530197)
- 5.7 The equity shares of BCL are infrequently traded within the meaning of Regulation 2(1) (j) of SEBI (SAST) Regulations.
- 5.8 Trading of the equity shares is not currently suspended on BSE.
- 5.9 There are no equity shares which are not listed with Stock Exchange.
- 5.10 The composition of the Board of Directors of BCL is as follow:

Name of Director	DIN No	Designation	Date of Appointment
Mr. Natwarlal Radheshyam Bagadia	00899960	Managing Director	01.10.2008
Mrs. Sangeeta Sushil Bagadia	02487334	Executive Director	01.01.2009
Mrs. Sneha Sushil Tekriwal	06657740	Non-Executive Director	12.08.2013
Mr. Dattatraya Mahadev Mehta	01691582	Independent Director	18.05.2007
Mr. Shashikant Bhikoba Kakade	02727180	Independent Director	21.08.2009
Mr. Vilas Bajirav Jagtap	03217289	Independent Director	28.07.2003

- 5.11 The Acquirers do not have any representation on the Board of Directors of the Target Company, as on the date of this DLOO.
- 5.12 The financial information of BCL based on the audited financial statements for the year ended March 31, 2015, March 31, 2016, March 31, 2017 under Indian GAAP and unaudited financial Statements (Limited Review by Statutory Auditors) for Six months period ended September 30, 2017 under Ind AS are as follows:

Profit and Loss Statement

(Rs. In Lakhs)

Particular	Six month ended 30.09.2017	Year Ended 31.03.2017	Year Ended 31.03.2016	Year Ended 31.03.2015
	(Unaudited)*	(Audited)	(Audited)	(Audited)
Income from Operations	-	-	-	361.51
Other Income	19.39	46.08	24.97	23.39
Total Income	19.39	46.08	24.97	384.90
Total Expenditure	19.72	39.64	34.54	378.75
Profit / (Loss) before Depreciation, Interest, Exceptional Items and Tax	(0.33)	6.44	(9.57)	6.15
Depreciation	0.18	0.37	0.69	67.85
Interest	0.98	6.11	-	2.71
Profit / (Loss) before Exceptional Items and Tax	(1.49)	(0.04)	(10.26)	(64.41)
Less: Exceptional Items	-	-	-	-
Profit/(Loss) before Tax	(1.49)	(0.04)	(10.26)	(64.41)
Provision for Tax	0.37	(0.09)	-	-
Income Tax for Earlier Years	-	1.34	0.97	(0.07)
Deferred Tax	(0.75)	-	(12.69)	(16.26)
Profit/(Loss) after Tax from continuing operations	(1.11)	(1.30)	1.47	(48.08)
Profit from discontinuing operations	-	-	151.22	-
Profit/(Loss) after Tax	(1.11)	(1.30)	152.69	(48.08)
Other Comprehensive Income net of Tax	0.00	NA	NA	NA
Total Comprehensive Income	(1.11)	NA	NA	NA

* As Limited Review by Statutory Auditors

Balance Sheet Statement

(Rs. In Lakhs)

Particulars	Six month ended 30.09.2017	Year Ended 31.03.2017	Year Ended 31.03.2016	Year Ended 31.03.2015
	(Unaudited)*	(Audited)	(Audited)	(Audited)
EQUITY AND LIABILITIES				
Shareholders' Funds				
Share Capital		369.00	369.00	369.00
Reserves and surplus		176.27	177.56	24.88
		545.27	546.56	393.88
Non-Current Liabilities				
Long-term borrowings		-	-	-

Deferred Tax Liabilities (Net)	Separately provided as per Ind As	1.62	1.70	14.39
Other Long term liabilities		-	-	11.69
Long-term provisions		1.03	0.85	1.80
Current liabilities				
Short-term borrowings		19.36	40.03	0.88
Trade payables		0.09	0.09	0.34
Other current liabilities		3.16	3.56	3.66
Short-term provisions		0.73	8.36	0.83
		25.99	54.60	33.58
<i>Networth</i>		545.27	546.56	393.88
TOTAL		571.26	601.16	427.46
ASSETS				
Non-Current Assets				
Fixed assets		8.28	8.65	154.20
Tangible assets		-	-	-
Intangible assets		-	-	-
Capital work-in-progress		-	-	-
Intangible assets under development		-	-	-
Fixed Assets held for sale		-	-	-
		8.28	8.65	154.20
Non-current investments		52.43	52.43	2.43
Deferred Tax Assets (Net)		-	-	-
Long-term loans and advances		-	-	-
Other non-current assets		-	--	-
	60.71	61.08	156.64	
Current Assets				
Current Investment	-	-	-	
Inventories	-	-	7.64	
Trade receivables	-	-	29.86	
Cash and cash equivalents	473.41	513.26	144.02	
Short-term loans and advances	24.78	20.30	83.85	
Other current assets	12.36	6.52	5.46	
	510.55	540.08	270.82	
TOTAL	571.26	601.16	427.46	

* As Limited Review by Statutory Auditors

Balance Sheet Statement (as per Ind As)*

(Rs. In Lakhs)

Particulars	Six month ended 30.09.2017
	(Unaudited)*
A Assets	
1 Non- Current Assets	
a) Fixed Assets	8.10

b) Non Current Investments	64.97
c) Deferred Tax assets (net)	-
d) Long Term Loans & Advances	-
e) Other non-current assets	-
Sub Total Non-Current Assets	73.07
2 Currents Assets	
a) Current Investment	-
b) Inventories	-
c) Trade Receivables	-
d) Cash and Cash Equivalents	490.56
e) Short-Term loans and advances	34.89
f) Other Current Assets	-
Sub Total Current Assets	525.45
Total Assets	598.52
B Equity & Liabilities	
1 Share Holders Funds	
a) Share Capital	369.00
b) Reserves and Surplus	202.45
Sub-Total of Shareholders Funds	571.45
2 Share Application money pending allotment	-
3 Non-Current Liabilities	
a) Long-Term Borrowings	-
b) Deferred Tax Liabilities (net)	1.62
c) Other Long Term Liabilities	-
d) Long Term Provisions	-
Sub Total Non-Current Liabilities	1.62
4 Current Liabilities	
a) Short Term Borrowings	20.28
b) Trade Payables	-
c) Other Current Liabilities	3.09
d) Short Term Provisions	2.08
Sub Total Current Liabilities	25.45
Total Equity & Liability	598.52

* As Limited Review by Statutory Auditors (Source: BSE Website (www.bseindia.com))

Other Financial Data

Particulars	Six month ended 30.09.2017	Year Ended 31.03.2017	Year Ended 31.03.2016	Year Ended 31.03.2015
	(Unaudited)	(Audited)	(Audited)	(Audited)
Dividend (%)	0%	0%	0%	0%
Earnings Per Share (Basic) (in Rs.)	0.03	(0.04)	4.14	(1.30)
Return on Networth (%)	Negative	Negative	27.94%	Negative
Book Value Per Share (in Rs.)	15.49	14.78	14.81	10.67

5.13 Pre and Post Offer shareholding pattern of the Target Company is as per the following table:

Sr. No	Shareholder category	Shareholding & voting rights prior to the Agreement/ acquisition and offer		Shares/voting rights agreed to be acquired which triggered off the Regulations		Shares/Voting rights to be acquired in the open offer (assuming full acceptance)		Shareholding/voting rights after the acquisition and Offer	
		(A)		(B)		(C)		A+B+C	
		No.	%	No.	%	No.	%	No.	%
1	Promoter Group								
a	Parties to agreement	17,53,652	47.52	(17,53,652)	(47.52)	0	0.00	0	0.00
b	Promoters other than (a) above	200	0.01	0	0.00	0	0.00	0*	0.00
	Total 1 (a+b)	17,53,852	47.53	(17,53,652)	(47.52)	0	0.00	0	0.00
2	Acquirers								
a1	Ms. Namrata Jain	0	0.00	5,84,552	15.84	9,59,400	26.00	27,48,052	74.47
a2	Ms. Prachi Jain	0	0.00	5,84,550	15.84				
a3	Sureshchand Chhotelal Jain (HUF)	35,000	0.95	5,84,550	15.84				
	Total 2 (a1+a2+a3)	35,000	0.95	17,53,652	47.52	9,59,400	26.00	27,48,052	74.47
3	Parties to Agreement other than (1)(a) & (2)	0	0.00	0	0.00	0	0.00	0	0.00
4	Public (other than parties to Agreement and acquirers)								
a	Individuals	13,51,697	36.63	0	0.00	(9,59,400)	(26.00)	9,41,948*	25.53
b	Bodies Corporate	1,18,643	3.22	0	0.00				
c	FIs /MFs/ Banks/ NRI	3,74,901	10.16	0	0.00				
d	Others (HUF, Director or Directors Relatives etc.)	55,907	1.52	0	0.00				
	No of shareholders in "Public" – 3,742								
	Total 4 (a+b+c+d)	19,01,148	51.53	0	0.00	(9,59,400)	(26.00)	9,41,948	25.53
	Grand Total (1+2+3+4)	36,90,000	100.00					36,90,000	100.00

* The holding of promoters mentioned under 1(b) will be shown under public holding after the offer.

Note: a. Based on Shareholding pattern filed with BSE for quarter ended December 31, 2017.

b. The data within bracket indicates sale of equity shares.

5.14 There is no merger, de-merger and spin off in the last three years in the Target Company.

6. OFFER PRICE AND FINANCIAL ARRANGEMENTS

6.1 JUSTIFICATION OF OFFER PRICE

6.1.1 The equity shares of the Target Company are listed at BSE.

6.1.2 The annualized trading turnover of the equity shares traded during the twelve calendar months preceding January 2018, the month in which the offer was triggered in terms of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (hereinafter referred as SEBI (SAST) Regulations) is as given below:

Sr. No.	Name of the Stock Exchange	Total no. of equity shares traded during the 12 calendar months preceding to January 2018	Total no. of equity share listed	Traded Turnover (in terms of % to total listed shares)
1	BSE	1,34,044	36,90,000	3.63%

6.1.3 Based on above, the equity shares of the Target Company are infrequently traded on BSE within the meaning of Regulation 2(1)(j) of the SEBI (SAST) Regulations as per the information received from the Target Company.

6.1.4 The Offer Price of Rs. 11.10/- (Rupees Eleven and Ten Paise Only) per equity share of Rs. 10/- each is justified in terms of Regulation 8(2) of the SEBI (SAST) Regulations, after considering the following facts:

Sr. No	Particulars	Price per Equity Share
a.	Highest Negotiated Price under the Acquisition Agreement attracting the obligation to make an Open Offer	Rs. 11.00/-
b.	Volume weighted average price paid or payable by the Acquirers for acquisition during 52 weeks immediately preceding the date of Public Announcement	Not Applicable
c.	Highest Price paid or payable by the Acquirers for any acquisition during 26 weeks immediately preceding date of Public Announcement.	Not Applicable
d.	Volume weighted average market price calculated for a period of 60 trading days preceding the date of Public Announcement, if shares are frequently traded	Not Applicable
e.	The price determined by taking into account valuation parameters including, book value, comparable trading multiples, and such other parameters as are customary for valuation of shares of such companies	Rs. 11.10/-*
f.	The per share value computed under sub-regulation (5) of SEBI (SAST) Regulations	Not Applicable

* An extract of the report by CA C. M. LOPEZ (Membership No. 17503), Chartered Accountants, having his office at R. No. 54, 4th Floor, SadhviSavitribaiPhule Bldg., Meherpada Compound, N. M. Joshi Marg, Byculla (West), Mumbai – 400 027 dated 29th January, 2018 is reproduced below:

The best reasonable judgment of the value will be referred to as the fair value (FV) and it will be arrived at on the basis of the following in the manner describe in the subsequent paragraphs:

i) Book Value (BV) (ii) Market Value (MV) in the case of listed share (iii) Profit Earning Capacity Value (PCEV)

The Fair Value of the equity shares has been decided keeping in mind of the Supreme Court's Decision in the case of Hindustan Lever Employees; Union Vs. Hindustan Lever Limited (1995) reported at (83 Company Cases 30) wherein the Apex Court has opined that the fair value of a Listed Company could be assessed based on weights:

The company is a going concern and therefore weight of 1 has been assigned to Book value. The shares of the Company are infrequently traded within the meaning of Regulation 2(1)(j) of the SEBI (SAST) Regulations, 2011. However, the shares of the company are regularly traded during past 12 months and therefore weight of 2 has been assigned to Market Value. PECV method has not been considered for valuation purpose since the company has incurred operational losses for 2 years out of last 3 financial year's i.e Loss in the year March 2017 and March 2015.

We are of the opinion that based on the information as referred to hereinabove; the Fair Value of the equity shares of Bagadia Colourchem Limited of Face Value of Rs. 10/- each is Rs. 11.10/- per share.

- 6.1.5 The Offer Price of Rs. 11.10/- (Rupees Eleven and Ten Paise Only) per equity share is justified in terms of Regulations 8(2) of SEBI (SAST) Regulations. The Offer Price is denominated and payable in Indian Rupees only.
- 6.1.6 There have been no corporate actions by the Target Company warranting adjustment of any of the relevant price parameters under Regulation 8(9) of the SEBI (SAST) Regulations.
- 6.1.7 The Acquirers shall disclose during the offer period, every acquisition made by them of any equity shares of the Target Company, to the Stock Exchange and to the Target Company at its registered office within twenty-four hours of such acquisition in accordance with Regulation 18(6).
- 6.1.8 In case the Acquirers acquires or agrees to acquire any shares or voting rights in the Target Company during the offer period, whether by subscription or purchase, at a price higher than the Offer price, the offer price shall stand revised to the highest price paid or payable for any such acquisition in terms of Regulation 8(8) of SEBI (SAST) Regulations. However, the Acquirers shall not acquire any equity shares of the Target Company after the third working day prior to the commencement of the tendering period and until the expiry of the tendering period..
- 6.1.9 There has been no revision in the Offer Price or to the size of this Offer as on the date of this Draft Letter of Offer.
- 6.1.10 An upward revision to the Offer Price or to the Offer Size, if any, on account of future purchases/ competing Offer or otherwise, may be done at any time prior to the commencement of the last 3 working days before the date of commencement of the Tendering Period of this Offer in accordance with Regulation 18(4) of the SEBI (SAST) Regulations. In the event of such revision, the Acquirers shall (i) make further deposit into the Escrow Account; (ii) make a Public Announcement in the same newspapers in which this DPS has been published; and (iii) simultaneously with the issue of such Public Announcement, inform BSE, SEBI and the Target Company at its Registered Office of such revision. .

6.2 FINANCIAL ARRANGEMENTS

- 6.2.1 Assuming full acceptance of this Offer, the total requirement of funds for this Offer is Rs 1,06,49,340/- (Rupees One Crore Six Lakhs Forty Nine Thousand Three Hundred and Forty Only).(**“Offer Consideration”**).

- 6.2.2 The Acquirers has adequate internal resources to meet the financial requirements of the Open Offer. No borrowings from any Bank/ Financial Institution or NRIs or otherwise is envisaged by acquirers for the purpose of this open offer. The Acquirers has made firm arrangement for financial resources required to complete the Open Offer in accordance with Regulation 25(1) of the SEBI (SAST) Regulations. The acquisition will be financed through their own internal resources.
- 6.2.3 In accordance with Regulation 17 of the SEBI (SAST) Regulations, the Acquirers have opened an Escrow Account in the name and style of “**BCL-OPEN OFFER-ESCROW ACCOUNT**” with INDUSIND BANK LIMITED, having its Branch at Premises no. 61, Sonawala Building, Mumbai Samachar Marg, Fort, Mumbai-01 (“**Escrow Banker**”) and has deposited Rs. 27,00,000/- (Rupees Twenty Seven Lakhs Only) in cash, being more than 25% of the Offer Consideration payable under this Offer.
- 6.2.4 The Acquirers has duly empowered and authorized **Chartered Capital and Investment Limited**, the Manager to the Offer, to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations.
- 6.2.5 CA C. M. LOPEZ (Membership No. 17503), Chartered Accountants, having his office at R. No. 54, 4th Floor, SadhviSavitribaiPhule Bldg., Meherpada Compound, N. M. Joshi Marg, Byculla (West), Mumbai – 400 027, Tel No. 022 - 2305 0199, Fax No. 022-2300 1876, have certified and confirmed vide their Certificate dated January 29, 2018 that Ms. Namrata Jain, Ms. Prachi Jain and Sureshchand Chhotelal Jain (HUF) respectively have sufficient liquid funds to meet their financial obligations under SEBI (SAST) Regulations.
- 6.2.6 In case of any upward revision in the Offer Price or the size of this Offer, the Cash Escrow amount shall be increased by the Acquirers prior to effecting such revision, in terms of Regulation 17(2) of the SEBI (SAST) Regulations.
- 6.2.7 Based on the above, the Manager to the Offer is satisfied that firm financial arrangements for fund and money for payment through verifiable means are in place to fulfil the obligations of the Acquirers under the Offer.
- 6.2.8 In case the Acquirers acquires shares of the Target Company during the period of twenty-six weeks after the tendering period at a price higher than the offer price under these regulations, the Acquirers shall pay the difference between the highest acquisition price and the offer price, to all the shareholders whose shares were accepted in the open offer, within sixty days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under an Open Offer under the SEBI (SAST) Regulations, or pursuant to Delisting Regulations, or open market purchases made in the ordinary course on the stock exchanges, not being negotiated acquisition of shares of the Target Company in any form.

7. TERMS AND CONDITIONS OF THE OFFER

- 7.1 The Tendering Period will commence on Monday, March 26, 2018 and will close on Tuesday, April 10, 2018.
- 7.2 This Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI (SAST) Regulations and is not a competing offer in terms of the Regulation 20 of SEBI (SAST) Regulations.
- 7.3 The Offer is being made to all Eligible Shareholders (i) whose names appear in the register of members of the Target Company at the close of business hours on Monday, March 12, 2018, i.e. the Identified Date, (ii) the beneficial owners of the Equity Shares whose names appear as beneficiaries on the records of the respective

Depositories as on the Identified Date and (iii) to persons who acquire Equity Shares before the closure of the Tendering Period and tender these Equity Shares into the Offer in accordance with this Draft Letter of Offer. Persons who have acquired Equity Shares (irrespective of the date of purchase) but whose names do not appear on the register of members of the Target Company on the Identified Date are also eligible to participate in the Offer.

- 7.4 This Letter of Offer specifying the detailed terms and conditions of the Offer along with the Form of Acceptance-cum- Acknowledgement will be mailed to all the Eligible Shareholders as on the Identified Date. Non-receipt or delayed receipt of this Letter of Offer by any such person will not invalidate the Offer in any way. The last date by which the Draft Letter of Offer would be dispatched to each of the Eligible Shareholders is Monday, March 19, 2018. In terms of Regulation 18 (2) the letter of offer shall be dispatched to the shareholders whose names appear on the register of members of the target company as of the identified date. Every person holding shares, regardless of whether he held shares on the identified date or has not received the letter of offer, shall be entitled to tender such shares in acceptance of the open offer.
- 7.5 There shall be no discrimination in the acceptance of locked-in (subject to continuation of the residual lock-in period in the hands of the Acquirers) and non locked-in Equity Shares in the Offer. To the best of our knowledge, the Target Company has no Equity Shares which are locked in. The Eligible Shareholders who tender their Equity Shares under the Offer shall ensure that the Equity Shares are free and clear from all liens, charges and encumbrances and shall ensure that such Equity Shares when acquired by the Acquirers will be acquired free and clear from all liens, charges and encumbrances and together with all rights attached thereto, including but not limited to the rights to all dividends, bonus and rights declared thereafter.
- 7.6 Eligible Shareholders to whom the Offer is being made are free to offer their shareholding in the Target Company in whole or in part while accepting the Offer. The acceptance must be unconditional and should be absolute and unqualified. In the event any change or modification is made to the Form of Acceptance-cum-Acknowledgement or if any condition is inserted therein by an Eligible Shareholder, the Manager to the Offer and the Acquirers reserve the right to reject the acceptance of this Offer from such Eligible Shareholder.
- 7.7 In terms of Regulation 18(9) of the SEBI (SAST) Regulations, the Equity Shareholders who tender their Equity Shares in acceptance of this Offer shall not be entitled to withdraw such acceptance during the Tendering Period.
- 7.8 The acceptance of this offer is entirely at the discretion of the eligible Equity Shareholder(s) /Beneficial owner(s) of the Target Company. The Acquirers, Manager to the Offer or Registrar to the Offer will not be responsible for any loss of share certificate(s) and the Offer acceptance documents during transit and the Shareholders are advised to adequately safeguard their interest in this regard.
- 7.9 The instructions, authorisations and provisions contained in the Form of Acceptance-cum- Acknowledgement constitute an integral part of the Letter of Offer.
- 7.10 The Acquirers shall, within ten (10) Working Days from the last date of the Tendering Period of the Offer, complete all requirements under the SEBI SAST Regulations and other applicable law relating to the Offer including payment of consideration to the Eligible Shareholders who have validly tendered their acceptance to the Offer and for that purpose open a special account provided under Regulation 21(1).
- 7.11 Applications in respect of tendered Shares that are the subject matter of litigation, wherein the Shareholders may be prohibited from transferring the Shares during the pendency of the said litigation, are liable to be rejected if directions or orders regarding these Shares are not received together with the Shares tendered under

this Offer. The applications in some of these cases may be forwarded (as per the discretion of the Acquirers) to the concerned statutory authorities for further action by such authorities.

7.12 In the event that the aggregate of the Equity Shares tendered in this Offer by the Shareholders are more than the Equity Shares to be acquired in this Offer, the acquisition of the Equity Shares from each Shareholder will be on a proportionate basis.

7.13 The Manager to the Offer does not hold any Equity Shares in the Target Company. Further, the Manager to the Offer further declares and undertakes that they will not deal in their own account in the equity shares of the Target Company during the Offer Period.

7.14 **STATUTORY AND OTHER APPROVALS**

7.14.1 To the best of knowledge and belief of the Acquirers, as of the date of this DLOO, there are no statutory approvals required to acquire the equity shares tendered pursuant to this Offer. However, if any other statutory approvals are required or become applicable prior to completion of this Offer, this Offer would be subject to the receipt of such other statutory approvals that may become applicable at a later date

7.14.2 If the holders of the Equity Shares who are not persons resident in India (including NRIs, OCBs and FIIs) had required any approvals (including from the RBI, the FIPB or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Equity Shares held by them in this Offer, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirers reserves the right to reject such Equity Shares tendered in this Offer

7.14.3 If any of the statutory approvals, are not met for reasons outside the reasonable control of the Acquirers, or in the event the statutory approvals are refused, the Acquirers, in terms of Regulation 23 of SEBI (SAST) Regulations, shall have a right to withdraw this Offer. In the event of withdrawal, a public announcement will be made within 2 working days of such withdrawal, in the same newspapers in which this DPS is published and such announcement will also be sent to SEBI, BSE and the Target Company at its Registered Office.

7.14.4 In case of delay / non-receipt of any statutory approval in terms of regulation 18(11) of the SEBI (SAST) Regulations, SEBI may, if satisfied that delay/ non receipt of the requisite statutory approvals was not attributable to any willful default, failure or neglect on the part of the Acquirers to diligently pursue such approvals, grant extension of time for the purpose of completion of this Offer, subject to the Acquirers agreeing to pay interest to the equity shareholders for the delay as may be specified by SEBI.

8. PROCEDURE FOR ACCEPTANCE AND SETTLEMENT OF THIS OFFER

8.1 The Open Offer will be implemented by the Acquirers through stock exchange mechanism made available by the Stock Exchanges in the form of separate window (“**Acquisition Window**”) as provided under the SEBI (SAST) Regulations and SEBI circular CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015 and SEBI Circular CFD/DCR2/CIR/P/2016/131 dated December 09, 2016.

8.2 BSE shall be the designated stock exchange for the purpose of tendering Equity Shares in the Open Offer.

8.3 The facility for acquisition of shares through stock exchange mechanism pursuant to the Offer shall be available on the BSE in the form of a separate window (Acquisition Window).

8.4 The Acquirers have appointed Sushil Financial Service Private Limited (“**Buying Broker**”) for the Open Offer through whom the purchases and settlement of Open Offer shall be made during the Tendering Period.

8.5 The Contact details of the Buying Broker are as mentioned below:

M/s. Sushil Financial Service Private Limited
SEBI Registration Number: BSE -INB010982338, CIN: U67120MH1991PTC063438
Address: 12, Homji Street, Fort, Mumbai – 400 001
Contact Person: Mr. Suresh Nemani
Tel.:+91 22 40935039; Email: sfcompliance@sushilfinance.com

All Shareholders who desire to tender their Shares under the Open Offer would have to approach their respective stock brokers (“Selling Broker”), during the normal trading hours of the secondary market during the Tendering Period.

8.6 Separate Acquisition window will be provided by BSE to facilitate placing of sell orders. The Selling Brokers can enter orders for demat Equity Shares as well as physical Equity Shares.

8.7 The cumulative quantity tendered shall be displayed on the exchange website throughout the trading session at specific intervals by the stock exchange during the Tendering Period.

8.8 Shareholders can tender their shares only through a broker with whom the Shareholder is registered as client (KYC Compliant).

8.9 **Procedure for tendering Equity Shares held in dematerialised Form:**

- a) The Equity Shareholders who are holding the Equity Shares in demat form and who desire to tender their Equity Shares in this Offer shall approach their broker indicating to their broker the details of Equity Shares they intend to tender in Open Offer.
- b) The Seller member would be required to transfer the number of Equity Shares by using the settlement number and the procedure prescribed by the Clearing Corporation of India Ltd. (Clearing Corporation) for the transfer of Equity Shares to the Special Account of the clearing corporation before placing the bids / order and the same shall be validated at the time of the order entry. The details of the Special Account of Clearing Corporation shall be informed in the issue opening circular that will be issued by BSE / Clearing Corporation.
- c) Shareholders shall submit Delivery Instruction Slips (“DIS”) duly filled in specifying market type as “Open Offer” and execution date along with all other details to their respective broker so that Shares can be tendered in Open Offer.
- d) The Selling Broker shall provide early pay-in of demat shares (except for custodian participant orders) to the Clearing Corporation before placing the orders and the same shall be validated at the time of order entry.
- e) For custodian participant, orders for demat Equity Shares early pay-in is mandatory prior to confirmation of order by the custodian. The custodians shall either confirm or reject orders not later than close of trading hours on the last day of the Offer Period. Thereafter, all unconfirmed orders shall be deemed to be rejected.
- f) The details of settlement number for early pay-in of Equity Shares shall be informed in the issue opening circular that will be issued by the Stock Exchanges / Clearing Corporation, before the opening of the Offer.
- g) Upon placing the order, the Selling Broker(s) shall provide transaction registration slip (“TRS”) generated by the exchange bidding system to the Shareholder. TRS will contain details of order submitted like bid ID No., DP ID, client ID, no. of Equity Shares tendered etc.
- h) The Shareholders will have to ensure that they keep the depository participant (“DP”) account active and unblocked to receive credit in case of return of Equity Shares due to rejection or due to prorated Open Offer.

The resident Shareholders (i.e. Shareholders residing in India) holding Equity Shares in demat mode are not required to fill any Form of Acceptance-cum-Acknowledgement. The Shareholders are advised to retain the acknowledged copy of the DIS and the TRS till the completion of Offer Period. All non-resident Shareholders (i.e. Shareholders not residing in India) holding physical and/or demat Equity Shares and all resident Shareholders (i.e. Shareholders residing in India) holding Equity Shares in physical mode are mandatorily required to fill the Form of Acceptance-Cum-Acknowledgement. The non-resident Shareholders holding Equity Shares in demat mode are required to send the Form of Acceptance-Cum- Acknowledgement along with the required documents to the Registrar to the Offer at their address given on the cover page of this LoF. The Shareholders (resident and non-resident) holding Equity Shares in physical mode are required to send the Form of Acceptance-Cum-Acknowledgement along with the required documents to their respective Selling Broker who shall forward these documents to the Registrar to the Offer.

8.10 Procedure to be followed by registered Shareholders holding Equity Shares in the physical form

- (i) Shareholders who are holding physical Equity Shares and intend to participate in the Offer will be required to approach their respective Selling Broker along with the complete set of documents for verification procedures to be carried out including:
 - a) The Form of Acceptance-cum-Acknowledgement duly signed (by all Equity Shareholders in case shares are in joint names) in the same order in which they hold the Equity Shares
 - b) Original share certificates
 - c) Valid share transfer form(s) duly filled and signed by the transferors (i.e. by all registered Shareholders in same order) and as per the specimen signatures registered with the Target Company and duly witnessed at the appropriate place authorizing the transfer in favor of the Acquirers
 - d) Self-attested copy of the Shareholder's PAN Card;
 - e) Any other relevant documents such as (but not limited to):
 - Duly attested power of attorney if any person other than the Equity Shareholder has signed the relevant Form of Acceptance-cum-Acknowledgement
 - Notarized copy of death certificate / succession certificate or probated will, if the original Shareholder has deceased
 - Necessary corporate authorisations, such as Board Resolutions etc., in case of companies
- (ii) In addition to the above, if the address of the Shareholder has undergone a change from the address registered in the register of members of the Target Company, the Shareholder would be required to submit a self-attested copy of address proof consisting of any one of the following documents: valid Aadhar Card, voter identity card or passport.
- (iii) Selling Broker should place order on the Acquisition Window with relevant details as mentioned on the physical share certificate(s). Upon placing the order, the Selling Broker shall provide a TRS generated by the exchange bidding system to the Shareholder. TRS will contain the details of order submitted like folio no., certificate no., distinctive no., no. of Equity Shares tendered etc.
- (iv) After placement of order, as mentioned in paragraph 10.(iii), the Selling Broker must ensure delivery of the Form of Acceptance-cum-Acknowledgement, TRS, original share certificate(s), valid share transfer form(s) and other documents (as mentioned in paragraph 10.(i) either by registered post or courier or hand delivery to the Registrar to the Offer (at the address mentioned on the cover page not later than 2 (two) days from the Offer Closing Date (by 5 PM). The envelope should be superscribed as “**Bagadia Colourchem Limited – Open Offer**”. One copy of the TRS along with supporting documents will be retained by Registrar to the Offer and it will provide acknowledgement of the same to the Selling Broker.

(v) Shareholders holding physical Equity Shares should note that physical Equity Shares will not be accepted unless the complete set of documents is submitted. Acceptance of the physical Equity Shares by the Acquirers shall be subject to verification as per the SEBI (SAST) Regulations and any further directions issued in this regard. Registrar to the Offer will verify such orders based on the documents submitted on a daily basis and till such time the stock exchanges shall display such orders as unconfirmed physical bids "Once, Registrar to the Offer confirms the orders it will be treated as Confirmed Bids".

(vi) In case any person has submitted Equity Shares in physical form for dematerialisation, such Shareholders should ensure that the process of getting the Equity Shares dematerialised is completed well in time so that they can participate in the Offer before the Offer Closing Date.

8.11 The Equity Shares and all other relevant documents should be sent to the Registrar to the Offer and not to the Acquirers or to BCL or to the Manager to the Offer.

8.12 Modification / cancellation of orders will not be allowed during the period the Offer is open.

The cumulative quantity tendered shall be made available on the website of the Stock Exchanges throughout the trading session and will be updated at specific intervals during the Tendering Period.

8.13 **Procedure for tendering the shares in case of non-receipt of Letter of Offer**

Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer. A Shareholder may participate in the Offer by approaching their broker and tender Equity Shares in the Open Offer as per the procedure mentioned in this Letter of Offer or in the Form of Acceptance-cum-Acknowledgement. The Letter of Offer along with Form of Acceptance-cum-Acknowledgement will be dispatched to all the eligible shareholders of the Target Company as of the Identified Date.

In case of non-receipt of the Letter of Offer, such eligible shareholders of the Target Company may download the same from the SEBI website (www.sebi.gov.in) or BSE website (www.bseindia.com) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares of the Target Company. Alternatively, in case of non-receipt of the Letter of Offer, shareholders holding shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder, stating name, address, number of shares held, client ID number, DP name, DP ID number, number of shares tendered and other relevant documents such as physical share certificate and Form SH 4 in case of shares being held in physical form. Such shareholders have to ensure that their order is entered in the electronic platform to be made available by BSE before the closure of the Offer.

8.14 Non-receipt of this Letter of Offer by, or accidental omission to dispatch this Letter of Offer to any shareholder, shall not invalidate the Offer in any way.

8.15 The acceptance of the Offer made by the Acquirers is entirely at the discretion of the Shareholders of the Target Company. The Acquirers does not accept any responsibility for the decision of any Shareholder to either participate or to not participate in the Offer. The Acquirers will not be responsible in any manner for any loss of share certificate(s) and other documents during transit and the Shareholders are advised to adequately safeguard their interest in this regard

8.16 **Acceptance of Equity Shares**

Registrar to the Offer shall provide details of order acceptance to Clearing Corporation within specified timelines. In the event that the number of Equity Shares (including demat Equity Shares, physical Equity Shares and locked-in Equity Shares) validly tendered by the Shareholders under this Offer is more than the number of Offer Shares, the Acquirers shall accept those Equity Shares validly tendered by the Shareholders

on a proportionate basis in consultation with the Manager, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that acquisition of Equity Shares from a Shareholder shall not be less than the minimum marketable lot.

8.17 Settlement Process

- On closure of the Offer, reconciliation for acceptances shall be conducted by the Manager to the Offer and the Registrar to the Offer and the final list shall be provided to the Stock Exchanges to facilitate settlement on the basis of Shares transferred to the Clearing Corporation.
- The settlement of trades shall be carried out in the manner similar to settlement of trades in the secondary market.
- The Buying Broker will make the funds pay-in in the settlement account of the Clearing Corporation. For Equity Shares accepted under the Offer, the Equity Shareholders will receive funds pay-out directly in their respective bank accounts (in case of demat Equity Shares, in the bank accounts which are linked to the respective demat accounts) / as per secondary market pay-out mechanism (in case of physical Equity Shares). However, in the event that the pay-outs are rejected by the Equity Shareholder's bank accounts due to any reason, the pay-out will be transferred to their respective Selling Broker's settlement accounts and their respective Selling Brokers will thereafter transfer the consideration to their respective Equity Shareholders. The Equity Shareholders will be required to independently settle fees, dues, statutory levies or other charges (if any) with their Selling Brokers.
- In case of certain client types viz. NRI, Foreign Clients etc. (where there are specific RBI and other regulatory requirements pertaining to funds pay-out) who do not opt to settle through custodians, the funds pay-out would be given to their respective Selling Broker's settlement accounts for releasing the same to their respective Shareholder's account onwards. For this purpose, the client type details would be collected from the Registrar to the Offer.
- Excess demat Equity Shares or unaccepted demat Equity Shares, if any, tendered by the Equity Shareholders would be returned to them by the Clearing Corporation. Any excess physical Equity Shares pursuant to proportionate acceptance/ rejection will be returned back to the Equity Shareholders directly by the Registrar to the Offer through registered post. The Target Company is authorized to split the share certificate and issue new consolidated Share Certificate for the unaccepted Equity Shares, in case the Equity Shares accepted by the Target Company are less than the Equity Shares tendered in the Open Offer by the Equity Shareholders holding Equity Shares in the physical form.
- Once the basis of acceptance is finalised, the Clearing Corporation would facilitate clearing and settlement of trades by transferring the required number of Equity Shares to the escrow account which will be opened by the Acquirers.
- Physical Shares, to the extent tendered but not accepted, will be returned back to the Shareholders directly by Registrar to the Offer.
- Shareholders who intend to participate in the Offer should consult their respective Seller Member for payment to them of any cost, charges and expenses (including brokerage) that may be levied by the Seller Broker upon the Selling Shareholders for tendering Equity Shares in the Offer (secondary market transaction). The consideration received by the selling Shareholders from their respective Seller Broker, in respect of accepted Equity Shares, could be net of such costs, charges and expenses (including brokerage) and the Acquirers accepts no responsibility to bear or pay such additional cost, charges and expenses (including brokerage) incurred solely by the Selling Shareholder.

8.18 Settlement of Funds / Payment Consideration

- The Buying Broker/Acquirers will transfer the funds pertaining to the Offer to the Clearing Corporation's bank account as per the prescribed schedule.
- For Equity Shares accepted under the Open Offer, Clearing Corporation will make direct funds pay-out to respective Equity Shareholders. If shareholder's bank account details are not available or if the funds

transfer instruction are rejected by RBI/Bank, due to any reason, then such funds will be transferred to the concerned Selling Broker settlement bank account for onward transfer to their respective shareholders.

- The payment will be made to the Buying Broker for settlement. For Equity Shares accepted under the Open Offer, the Equity Shareholder/Selling Broker/Custodian participant will receive funds pay-out in their settlement bank account.
- The funds received from the Buying Broker by the Clearing Corporation will be released to the Equity Shareholder/Selling Broker(s)/Custodians as per secondary market pay out mechanism.
- Shareholders who intend to participate in the Offer should consult their respective Selling Broker for payment to them of any cost, charges and expenses (including brokerage) that may be levied by the Selling Broker upon the selling shareholders for tendering Equity Shares in the Offer (secondary market transaction). The consideration received by the selling shareholders from their respective Selling Broker, in respect of accepted Equity Shares, could be net of such costs, charges and expenses (including brokerage) and the Acquirers accepts no responsibility to bear or pay such additional cost, charges and expenses (including brokerage) incurred solely by the selling shareholder.
- In case of delay in receipt of any statutory approval(s), SEBI has the power to grant extension of time to Acquirers for payment of consideration to the shareholders of the Target Company who have accepted the Open Offer within such period, subject to Acquirers agreeing to pay interest for the delayed period if directed by SEBI in terms of Regulation 18 (11) of the Regulations.

8.19 FOR ANY FURTHER PROCEDURAL CHANGES/ DETAILS IN REGARD OF TENDERING, ACCEPTANCE, SETTLEMENT ETC., PLEASE REFER BSE CIRCULARS ISSUED BY BSE FROM TIME TO TIME.

8.20 COMPLIANCE WITH TAX REQUIREMENTS:

Unless specifically exempted, capital gains arising from the sale of equity shares in an Indian company are generally taxable in India. Any gain realized on the sale of listed equity shares on a stock exchange held for more than 12 (twelve) months, which are sold will be subject to long term capital gains tax and securities transaction tax (“STT”). Further, any gain realised on the sale of listed Equity Shares held for a period of 12 (twelve) months or less, which are sold will be subject to short term capital gains tax and STT. STT will be levied on and collected by a domestic stock exchange on which the equity shares are sold.

SHAREHOLDERS ARE ADVISED TO CONSULT THEIR TAX ADVISORS FOR TAX TREATMENT ARISING OUT OF THE PROPOSED OFFER THROUGH THE ON-MARKET TENDER OFFER ROUTE AND APPROPRIATE COURSE OF ACTION THAT THEY SHOULD TAKE. THE ACQUIRERS DO NOT ACCEPT NOR HOLD ANY RESPONSIBILITY FOR ANY TAX LIABILITY ARISING TO ANY SHAREHOLDER AS A REASON OF THIS OFFER.

8.21 Tax deduction at source:

- a. In case of resident Shareholders, in absence of any specific provision under the Income Tax Act, 1961 (“Income Tax Act”) the Acquirers shall not deduct tax on the consideration payable to resident Shareholders pursuant to the Offer.
- b. In the case of non-resident Shareholders, since the Offer is through the stock exchange, the responsibility of discharge of the tax due on the gains (if any) is on the non-resident Shareholder. It is therefore recommended that the non-resident Shareholder may consult their custodians/ authorised dealers/ tax advisors appropriately.

8.22 Interest payment, if any: In case of interest payments by the Acquirers for delay in payment of Offer consideration or a part thereof, the Acquirers will deduct taxes at source at the applicable rates as per the Income Tax Act.

- 8.23 If the resident and non-resident Shareholders require that no tax is to be deducted on the interest component or tax is to be deducted at a rate lower than the prescribed rate, in such cases the following documents are required to be submitted to the Registrar to the Offer.

For Resident Shareholders

- a. Self-attested copy of PAN card
- b. Certificate from the income tax authorities under Section 197 of the Income Tax Act, wherever applicable, in relation to payment of interest, if any, for delay in payment of Offer Price (Certificate for Deduction of Tax at Lower Rate)
- c. For specified entities under Section 194A(3)(iii) of the Income Tax Act, self-attested copy of relevant registration or notification (applicable only for interest payment, if any).

For Non-Resident Shareholders

- a. Self-attested copy of PAN card
- b. Certificate under Section 195(3) or Section 197 of the Income Tax Act, wherever applicable (Certificate for Deduction of Tax at Lower Rate) from the income tax authorities under the Income Tax Act, indicating the amount of tax to be deducted by the Acquirers before remitting the amount of interest)
- c. Tax Residency Certificate and a no 'permanent establishment'/business connection declaration

In an event of non-submission of NOC or Certificate for Deduction of Tax at Nil/Lower Rate, tax will be deducted at the maximum marginal rate as may be applicable to the relevant category to which the Shareholder belongs, by the Acquirers.

THE TAX RATE AND OTHER PROVISIONS MAY UNDERGO CHANGES.

8.24 **Issue of tax deduction at source certificate**

The Acquirers will issue a certificate in the prescribed form to the Equity Shareholders (resident and non- resident) who have been paid the consideration and interest, if any, after deduction of tax on the same certifying the amount of tax deducted and other prescribed particulars.

The Acquirers and the Manager to the Offer do not accept any responsibility for the accuracy or otherwise of the tax provisions set forth herein above.

9. DOCUMENTS FOR INSPECTION

The following documents are regarded as material documents and are available for inspection at the office of the Manager to the Offer at 418-C, "215 Atrium", Andheri Kurla Road, Andheri (East), Mumbai 400093 from 10:30 hours to 13:00 hours on any working day, except Saturdays, Sundays and Public Holidays until the Closure of the Tendering Period.

- 9.1 Memorandum of Understanding between Manager to the Offer i.e. **Chartered Capital and Investment Limited** and the Acquirers.
- 9.2 Copy of the agreement between the Registrar to the Issue i.e. **Satellite Corporate Services Pvt. Ltd.** and the **Acquirers**.
- 9.3 Certificate dated January 29, 2018 from CA C. M. LOPEZ (Membership No. 17503), Chartered Accountants, having his office at R. No. 54, 4th Floor, Sadhvi Savitribai Phule Bldg., Meherpada Compound, N. M. Joshi Marg, Byculla (West), Mumbai – 400 027, certifying the net worth of Ms. Namrata Jain, Ms. Prachi Jain and Sureshchand Chhotelal Jain (HUF).

- 9.4 Certificate dated January 29, 2018 from CA C. M. LOPEZ (Membership No. 17503), Chartered Accountants, having his office at R. No. 54, 4th Floor, Sadhvi Savitribai Phule Bldg., Meherpada Compound, N. M. Joshi Marg, Byculla (West), Mumbai – 400 027, confirming that Ms. Namrata Jain, Ms. Prachi Jain and Sureshchand Chhotelal Jain (HUF) has sufficient liquid resources to fulfil the obligations under the SEBI (SAST) Regulations.
- 9.5 Audited Annual Reports of BCL for the year ended on March 31, 2015, March 31, 2016, March 31, 2017 and unaudited financials for Six months ended as on September 30, 2017 (limited reviewed by statutory auditor).
- 9.6 Undertaking from the Acquirers, stating full responsibility for all information contained in the PA, DPS and the Draft Letter of Offer.
- 9.7 Certificate from Indusind Bank Limited dated January 31, 2018 confirming the amount kept in the Escrow Account and lien marked in favour of Merchant Banker.
- 9.8 Share Purchase Agreement dated Monday, January 29, 2018 between the Acquirers and Sellers.
- 9.9 Memorandum and Articles of Association of Bagadia Colourchem Limited.
- 9.10 Public Announcement dated Monday, January 29, 2018 and Detailed Public Statement which is published on Monday, February 05, 2018.
- 9.11 Certificate from C. M. LOPEZ (Membership No 17503), Chartered Accountants having his office at R. No. 54, 4th Floor, Sadhvi Savitribai Phule Bldg., Meherpada Compound, N. M. Joshi Marg, Byculla (West), Mumbai – 400 027 dated January 29, 2018 regarding the Fair Valuation of the equity shares of Bagadia Colourchem Limited.
- 9.12 Recommendation made by the committee of independent directors of Target Company in compliance with Regulation 26(7) of SEBI (SAST) Regulations.
- 9.13 Observation letter dated [●] on the Draft Letter of offer filed with the Securities and Exchange Board of India.

10. DECLARATION BY THE ACQUIRERS

- 10.1 The Acquirers accept full responsibility, jointly and severally, for the information contained in this Draft Letter of Offer and also for the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations and subsequent amendments made thereof. The Acquirers are responsible for ensuring compliance with the SEBI (SAST) Regulations.
- 10.2 The information contained in this Draft Letter of Offer is as on the date of this Draft Letter of Offer, unless expressly stated otherwise.

For and on behalf of the Acquirers,

Sd/-
Ms. Namrata Jain

Sd/-
Ms. Prachi Jain

For Sureshchand Chhotelal Jain
(HUF)
Sd/-
Sureshchand Chhotelal Jain
(Karta)

Date : Monday, February 12, 2018
Place : Mumbai